

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.1030/2020**  
**Un-numbered Company Appeal (AT) No. \_\_\_/2020**  
**(F.No.17.02.2020/NCLAT/UR/335)**

**In the matter of:**

Manjunath Dasappa & Anr. .... Appellants

Versus

M/s Transglobal Power Limited & Ors. .... Respondents

Appearance: Ms. Sreenita Ghosh Dastidar, Advocate for the  
Appellants.

**05.03.2020**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 17.02.2020 and the Office after scrutiny of the Memo of Appeal on 18.02.2020, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 19.02.2020. The Appellants re-filed the Memo of Appeal on 03.03.2020. It is stated in the Interlocutory Application (IA) that since the Applicant/ Appellant is based in Bangalore, even for minor correction of documents, the documents have to be executed in Bangalore and then couriered to Bangalore. Further delay was caused on account of the ill health of the Counsel for the Applicant/ Appellant. Hence, there is delay of seven days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel for Appellants and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellants and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar